COORD-09/1/2017-CDN-MCA
Government of India
Ministry of Corporate Affairs

5th floor, 'A' Wing, Shastri Bhawan
Dr. Rajendra Prasad Road
New Delhi-110001
Dated: 24/07/2017

OFFICE ORDER

In terms of the provisions contained in Section 19(1) of the Right to Information Act, 2005, the undermentioned Officers shall be the Appellate Authorities for the Section/work mentioned against their name.

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Name &amp; Designation</th>
<th>Section/work</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Sh. Vivek Kumar</td>
<td>CL-VII Section</td>
</tr>
<tr>
<td></td>
<td>Deputy Secretary</td>
<td></td>
</tr>
<tr>
<td>2.</td>
<td>Sh. Santosh Kumar</td>
<td>CL-II (NR, NWR, SR &amp; SER) Section</td>
</tr>
<tr>
<td></td>
<td>Joint Director</td>
<td></td>
</tr>
</tbody>
</table>

Under Secretary to the Govt. of India

To

The Officers concerned

Copy to:

1. PSO to Secretary, MCA
2. PPS to Addl. Secretary, MCA
3. PS to DGCoA/JS(G)
4. US(AB)/DD(AT)/DD(HS)
5. SO(CL-VII)/SO(CL-II)
6. e-Governance Cell with a request to upload the Office Order under the RTI Column on the Website of this Ministry, with caption "Designation of Appellate Authority - Office Order dated 24/07/2017".